Open Court

## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

## Review APPLICATION NO.91 of 2004

IN

Original Application no. 724 of 2003

ALLAHABAD THIS THE 8<sup>th</sup> DAY OF July, 2005

## HON'BLE MR. JUSTICE S.R. SINGH, VICE-CHAIRMAN

Union of India & Others

Applicants.

By Advocate: Sri K.P. Singh)

Versus.

N.K. Sinha & Another

Respondents

By Advocate: None

## ORDER

Application have already been considered in the original order. It is well settled that Review is not an appeal in disguise. In other words, the Review Application is not to be entertained as if it is an Original Application. The Review Application does not have any merit for hearing and the same deserves to be dismissed. Accordingly, Review Application is dismissed.

Vice Chairman